

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3865

ANSWERED ON:16.12.2014

CONSUMER PROTECTION AUTHORITY

Boianapalli Shri Vinod Kumar;Chavan Shri Ashok Shankarrao;Gupta Shri Sudheer;Kalvakuntla Smt. Kavitha;Kirtikar Shri Gajanan Chandrakant;Scindia Shri Jyotiraditya Madhavrao;Singh Shri Kunwar Haribansh;Singh Shri Rajveer (Raju Bhaiya);Singh Shri Sunil Kumar

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government proposes to create a Consumer Protection Authority to protect Indian consumers from unfair trade practices and ensure faster resolution of grievances;
- (b) if so, the details thereof and the time by which it is likely to become functional;
- (c) whether the proposed authority would be vested with investigative powers;
- (d) if so, the details thereof and if not the reasons therefor; and
- (e) the other steps taken by the Government to protect consumers against unfair trade practices?

Answer

THE MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB PATIL DANVE)

(a) to (e): The Government is consulting various stakeholders regarding amendment to Consumer Protection Act, 1986. Creation of a Consumer Protection Authority is one of the proposals. No final view has been taken.